

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL,  
JABALPUR BENCH  
JABALPUR

Original Application No. 506 of 2006

Jabalpur, this the 25<sup>th</sup> day of July, 2006

Hon'ble Dr. G.C. Srivastava, Vice Chairman  
Hon'ble Shri A.K. Gaur, Judicial Member

Haridas, S/o. Shri. Govardhan Ram,  
Aged about 46 years, Employed as  
Goods Clerk, GFO, SEC Railway,  
Bhilai, Residing at : 539/G, Street – 15,  
BMY-Charoda, District : Durg (CG) .....

Applicant

(By Advocate – Shri B.P. Rao)

V E R S U S

1. Union of India, through  
The General Manager,  
S.E.C.Railway,  
Bilaspur Zone,  
Bilaspur – 495001 (CG).
2. The Divisional Commercial Manager,  
S.E.C. Railway,  
Raipur Division,  
Raipur – 492001 (CG). ....

Respondents

(By Advocate – Shri M.N. Banerjee, Standing counsel for the Railways)

O R D E R (Oral)

By A.K. Gaur, Judicial Member –

Having heard Shri B.P. Rao, learned counsel for the applicant and Shri M.N. Banerjee, Standing Counsel for the Railways appearing for the respondents, we find no merit in this Original Application. If the <sup>with respect to his petition to the Hon'ble President of India</sup> applicant has any grievance he may approach the appropriate forum for its redressal. Accordingly, the Original Application is dismissed.

*Am Jm*  
(A.K. Gaur)  
Judicial Member

*Genial*  
(Dr. G.C. Srivastava)  
Vice Chairman

“SA”